## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENCH, AT MUMBAI COMPANY SCHEME PETITION NO. 235 OF 2017. CONNECTED WITH COMPANY APPLICATION NO. 96 OF 2017.

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013

AND

In the matter of Scheme of Arrangement **PRIVATE** NANAVATI CHEMEX LIMITED, The First Transferor Company, SONERA INVESTMENTS **PRIVATE** LIMITED, The Second Transferor **NANAVATI ELECTRONICS** Company, PRIVATE LIMITED, The Third Transferor Company, MEDCHEM TECHNOLOGIES PRIVATE LIMITED, The Fourth And Company BEXIM'S Transferor TRADING AND CONSULTANCY INDIA PRIVATE LIMITED, The Fifth Transferor Company With NANAVATI SPECIALITY CHEMICALS PRIVATE LIMITED, Transferee Company

MEDCHEM TECHNOLOGIES )
PRIVATE LIMITED, a company )
incorporated under the Companies )
Act, 1956 having its registered office )
at Nanavati Mahalaya, 18 Homi Modi )
Street, Fort, Mumbai - 400023 ) ...Pe

...Petitioner Company.

Called for Admission

Mr. Chandrakant Mhadeshwar, Advocates for the Petitioner Company.

Coram: SH. M. K. SHRAWAT Hon'ble Member (J)

Date: 13th April, 2017.

## MINUTES OF ORDER

- 1) Petition Admitted.
- 2) Petition fixed for hearing on 03rd day of May, 2017.
- 3) Learned Counsel for the Petitioner states that in pursuance of order dated 09th February, 2017 passed by this Tribunal in Company Scheme Application No. 96 of 2017, the meeting of the Equity Shareholders was convened and held at Nanavati

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Mahalaya,18 Homi Modi Street, Fort, Mumbai - 400023, on Thursday, 16th March, 2017, at 01.00 p.m. for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Arrangement of NANAVATI CHEMEX PRIVATE LIMITED, The First Transferor Company, SONERA INVESTMENTS PRIVATE LIMITED, The Second Transferor Company, NANAVATI ELECTRONICS PRIVATE LIMITED, The Third **TECHNOLOGIES** MEDCHEM Transferor Company, LIMITED, The Fourth Transferor Company And BEXIM'S TRADING AND CONSULTANCY INDIA PRIVATE LIMITED, The Fifth Transferor Company With NANAVATI SPECIALITY CHEMICALS PRIVATE LIMITED, the Transferee Company. In the said meeting the Scheme was approved by unanimously. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit verifying the said Report.

- 4) The counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, Regional Director, Registrar of companies, Official Liquidator and Income Tax Authority. Notices have also been served upon all the Preference Shareholders and Unsecured Creditors of the petitioner Company.
- 5) At least 10 clear days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz., "Free Press Journal" in English Language, Mumbai Edition and translation thereof in "Navshakti" in Marathi Language, Mumbai Edition, both having circulation in Mumbai.

Sd/- l 8/4// SH. M. K. SHRAWAT Member (J)